

**REPORTABLE**

**IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION**

**CONTEMPT PETITION (C ) NO(s). 1721 OF 2017**

**IN**

**CIVIL APPEAL NO(s). 5140 OF 2019**

**(@ SPECIAL LEAVE PETITION(C ) NO(s). 5449 OF 2015)**

**SUNDAR GUPTA & ORS.**

**....Petitioner(s)**

**VERSUS**

**SUNIL VASUDEVA & ORS**

**....Respondent(s)/  
Alleged Contemnor(s)**

**ORDER**

**RASTOGI, J.**

1. In view of the order passed by us in Civil Appeal arising out of SLP(C ) No. 5449 of 2015 dated 2<sup>nd</sup> July, 2019, contempt petition has become infructuous and is accordingly dismissed.

2. Pending application(s), if any, also stand disposed of.

.....J.  
(A.M. KHANWILKAR)

.....J.  
(AJAY RASTOGI)

NEW DELHI  
JULY 02, 2019